

[Shri Surendra Pal Singh]

Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967 :—

- (1) The Passports (Fifth Amendment) Rules, 1971, published in Notification No. G. S. R. 1962 in Gazette of India dated the 24th December, 1971.
- (2) G. S. R. 58(E) published in Gazette of India dated the 25th January, 1972.
- (3) The Passports Amendment Rules 1972, published in Notification No. G. S. R. 59 (E) in Gazette of India dated the 25th January, 1972.

[Placed in Library. See No. LT-1427/72]

MINIMUM WAGES (CENTRAL) AMENDMENT RULES, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : I beg to lay on the Table a copy of the Minimum Wages (Central) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1890 in Gazette of India dated the 18th December, 1971, under section 30-A of the Minimum Wages Act, 1948. [Placed in Library. See No. LT-1428/72]

12.48 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY BOARD OF EDUCATION

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. S. NURUL HASAN): I beg to move :

“That in pursuance of sub-para (2) (d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended from time, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board

of Education, subject to the other provisions of the said Resolution.”

MR. SPEAKER : The question is :

“That in pursuance of sub-para (2) (d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended from time to time, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution.”

Those in favour may say ‘Aye’.

HON. MEMBERS : Aye

MR. SPEAKER : Those against may say ‘No’. (Interruption).

AN HON. MEMBER : What is this call ?

SHRI R. D. BHANDARE (Bombay Central) : It is most objectionable.

MR. SPEAKER : It is very undignified. I want to locate who is the hon. member who could do this

AN HON. MEMBER : It is a Jani Sangh member.

MR. SPEAKER : This is not a market place. This is a very august place. I do not like it.

SHRI S. M. BANERJEE (Kanpur) : It is in very bad taste.

SHRI R. V. BADE (Kharagone) : Somebody has done it and they are blaming the Jani Sangh. I am very sorry.

MR. SPEAKER : It is from this side. Please do not do it like that. I do not like it.

The ‘Ayes’ have it.

The motion was adopted.